
(1998) 05 SC CK 0017
In the Supreme Court Of India
Case No : SLP (C) No. 23360 of 1997

Dr Paramjit Singh Ranu

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

Date of Decision : 01-05-1998

Acts Referred:

Citation : AIR 1999 SC 1499 : (1998) AIRSCW 3852 : (1999) CriLJ 478 : (1998) 6 JT 490 : (1998) 5 SCC 582

Hon'ble Judges : S. Rajendra Babu, J;A. S. Anand, J

Bench : Division Bench

Advocate : P.P. Rao, Sanjay Sarin and Ashok Mathur, for the Appellant; S. K. Bagga, Senior Advocate, R.S. Sodhi, Seeraj Bagga, Tanuj Sharma and Shurestha Bagga, for the Respondent

Final Decision : Dismissed

Judgement

1. Our attention has been drawn to a news item which has appeared in the Chandigarh News line published by the Indian Express group from Chandigarh on 30-4-1998. The heading of the news item reads "SC orders removal of Homoeo Council Chief. The news item is based on the report of Mr K.B. Kapur and has Ludhiana, April 29, as the date line.

2. Not only that, the heading of the news item is absolutely incorrect and misleading and even the contents are misleading. We take a very strong view of this matter. The newspaper has taken liberties with the order of the Court. The case referred to is being heard by the Bench.

3. A notice shall issue to the Reporter -- Mr K.B. Kapur, to be served through the Editor, Indian Express, Chandigarh; as well as to the Editor, Indian Express, Chandigarh, to show cause why proceedings for committing contempt of court be not initiated against them. The notice shall be made returnable within 10 days. Mr R.S. Sodhi, learned counsel for the State of Punjab, is directed to have the notices served through the State Agency on Mr Kapur and the Editor of the

Indian Express at Chandigarh.

4. List after 10 days. Registry to give the date.